# GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS) LOK SABHA UNSTARRED QUESTION NO. 2334 TO BE ANSWERED ON 14.12.2015

#### **BPL IN TRIBALS**

#### 2334. SHRIMATI PRATYUSHA RAJESHWARI SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of tribal people living Below Poverty Line (BPL) in the country especially in Kandhamal and Boudh Districts of Odisha; and
- (b) the details of the schemes being implemented by the Union Government for poverty alleviation and industrial development of the said people along with the contribution of the State Government in the said schemes?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): The percentage of Scheduled Tribe persons below poverty line, State-wise and at all India level for the year 2011-12, estimated by the erstwhile Planning Commission as per Tendulkar Methodology is at Annexure I.

As informed by the Scheduled Tribe & Scheduled Caste Development Department, Government of Odisha, based on the BPL survey 1997 conducted by the Panchayati Raj Department, Government of Odisha, the number of Scheduled Tribe (ST) families living Below Poverty Line (BPL) in Kandhamal and Boudh Districts of Odisha are 61129 and 10216, respectively.

(b): The Government has adopted a multi-pronged approach for poverty alleviation and industrial development of tribal population. The Ministry of Tribal Affairs administers two special area programmes, namely, Special Central Assistance (SCA) to Tribal Sub Plan (TSP) and Grants under Article 275 (1) of the Constitution wherein funds are provided to State Governments. Under these programmes this Ministry supplements the State Tribal Sub Plan as an additive for undertaking various tribal development initiatives and for raising the level of administration in Scheduled Areas with an aim to boost the economic and social status of tribal people. This Ministry has also launched a new Central Sector Scheme 'Van Bandhu Kalyan Yojana (VKY)' during 2014-15. The VKY has been adopted as a strategic process to ensure effective utilization of available financial resources under Tribal Sub Plan (TSP). Under SCA to TSP, grants-in-aid are released for Skill Development Programmes, Dairy Development, Poultry, Fisheries and other livelihood activities apart from other activities. The grants-in-aid is released to State Governments based on the proposals received from the respective State Governments.

The Ministry of Tribal Affairs also administers a scheme of Vocational Training in Tribal Areas to develop the skills of the Scheduled Tribe youth for a variety of jobs as well as self-employment and to improve their socio-economic condition by enhancing their income.

The National Scheduled Tribes Finance and Development Corporation (NSTFDC) under the Ministry of Tribal Affairs, extends concessional financial assistance to the Scheduled Tribes having Below Double the Poverty Line Annual Income Limit for various Income Generating Activities through its State Channelising Agencies, National Co-operative Development Corporation, Public Sector Banks and Regional Rural Banks having refinance agreement with NSTFDC. The disbursal to the State Channelising Agencies are against Govt. guarantee provided by the respective State Govt. The details of the schemes run by NSTFDC are placed at Annexure II.

The Ministry of Rural Development is implementing various rural development programmes namely, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), National Rural Livelihoods Mission (NRLM), Pradhan Mantri Gram Sadak Yojana (PMGSY), Indira Awaas Yojana (IAY)and National Social Assistance Programme (NSAP) in rural areas of the country through State Governments/UT Administrations to bring about overall improvement in the quality of life of the people in rural areas through employment generation, development of rural infrastructure and provision of other basic amenities. The Ministry has made specific provisions in the guidelines of the programmes to ensure adequate flow of resources to the Scheduled Tribes. Earmarking of Plan Outlay under TSP is being made at 24.71% under IAY and 20.59% for NRLM/Aajeevika. The Ministry is also implementing a special initiative called "Roshni" as a component of 'Deen Dayal Upadhyaya Grammen Kaushalya Yojana' (DDU-GKY) under which training is given for placement of rural youth in 27 most critical Left Wing Extremism (LWE) affected districts. MGNREGA is a demand driven programme and more than 17 percent person-days generated have been for tribals.

The Ministry of Micro, Small and Medium Enterprises (MSME) has been implementing a credit-linked subsidy scheme named Prime Minister's Employment Generation Programme (PMEGP) since 2008-09, through Banks with Khadi and Village Industries Commission (KVIC) as nodal agency at the national level for generating employment in the country by setting up of micro-enterprises in the non-farm sector. Under PMEGP, general category beneficiaries can avail of margin money subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to special categories such as Scheduled Castes, Scheduled Tribes, OBCs, minorities, women, ex-servicemen, physically handicapped, North-Eastern Region (NER), hill and border areas, etc., the margin money subsidy is 35% in rural areas and 25% in urban area. The beneficiary's contribution for general category is 10% and for special category, including STs, the beneficiary's contribution is 5% only. Thus, Scheduled Tribes are covered as special category under PMEGP scheme.

The Directorate General of Employment under Ministry of Labour and Employment has been implementing the scheme of "Welfare of SC/ST job seekers through Coaching, Guidance and Vocational Training and Introduction of new courses in existing CGCs & Establishment of new CGCs in the States not covered so far" through the network of 24 Coaching-cum-Guidance Centres (CGCs) for SC/STs all over India. This scheme is exclusively meant for educated unemployed Scheduled Castes/Scheduled Tribes candidates registered with Employment Exchanges only.

In respect of the Kandhamal and Boudh Districts of Odisha, as per the information provided by the District Welfare Officer, Kandhamal and Boudh Districts, the details of the schemes being implemented by the Union Government for poverty alleviation and industrial development along with the contribution of the State Government (Odisha), scheme wise, are given at Annexure III.

State/UTs also allocate and utilize funds for the development of tribals under their respective Tribal Sub Plan (TSP). State/ UT wise TSP Outlay/ Expenditure during 2011-12 to 2015-16 is at Annexure IV.

## Annexure - I referred to in reply to part (a) of Lok Sabha Unstarred Question No. 2334 for Answer on 14.12.2015.

State -wise Percentage of Scheduled Tribes below poverty line, 2011-12 (Tendulkar Methodology)

S. No.	States	RURAL	URBAN
1	Andhra Pradesh	24.1	12.1
2	Assam	33.4	15.6
3	Bihar	59.3	10.3
4	Chhattisgarh	52.6	35.2
5	Gujarat	36.5	30.1
6	Himachal Pradesh	9.5	4.0
7	Jammu & Kashmir	16.3	3.0
8	Jharkhand	51.6	28.7
9	Karnataka	30.8	33.7
10	Kerala	41.0	13.6
11	Madhya Pradesh	55.3	32.3
12	Maharashtra	61.6	23.3
13	Orissa	63.5	39.7
14	Rajasthan	41.4	21.7
15	Tamil Nadu	36.8	2.8
16	Uttar Pradesh	27.0	16.3
17	Uttarakhand	11.9	25.7
18	West Bengal	50.1	44.5
	All India	45.3	24.1

Note: 1. The poverty ratios among the STs are estimated from the percentage distribution of persons of ST population as obtained from the large sample survey consumer expenditure data of the National Sample Survey (NSS) and the poverty line for all population.

- 2. The poverty ratios are based on MRP (Mixed Recall Period) consumption distribution.
- 3. All India poverty ratio for the social groups is worked out from the respective NSS distribution of persons and (implicit) all-India poverty line for all population.
- 4. The poverty ratio among Scheduled Tribes population at State level may be treated with caution due to small sample size of household based on which the class distribution of persons have been obtained. These States are in urban areas, number of sample households is 18 in Bihar, 18 in Himachal Pradesh and 9 in Kerala.
- 5. Source: Planning Commission.

## Annexure - II referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2334 for Answer on 14.12.2015.

### SCHEMES OF NSTFDC FOR THE DEVELOPMENT OF SCHEDULED TRIBES

- **Term Loan scheme:** NSTFDC provides Term Loan for any income generation scheme costing upto Rs. 25.00 lakhs per unit. The financial assistance is extended upto 90% of the cost of the scheme and the balance is met by way of subsidy/ promoter's contribution/ margin money. The interest rate chargeable is 6% per annum (p.a.) for loan upto Rs. 5 lakhs, 8% p.a. for loans ranging between Rs. 5 lakhs to Rs. 10 lakhs and 10% p.a. for loan exceeding Rs. 10 lakhs on the entire amount of loan.
- Adivasi Mahila Sashaktikaran Yojana (AMSY): Under the scheme, Scheduled Tribes women can undertake any income generation activity. Loans upto 90% for scheme costing upto Rs. 1 lakh are provided at a concessional rate of interest of 4% p.a.
- Micro Credit Scheme for Self Help Groups: The Corporation provides loans upto Rs.50,000/- per member and Rs. 5 Lakhs per Self Help Group (SHG). The interest rate chargeable is 6% p.a.
- Adivasi Shiksha Rrinn Yojana: Under this scheme, financial assistance upto Rs.5.00 lakh at concessional rate of interest of 6% per annum is provided to ST students for pursuing professional/technical education including Ph.D. in India.
- **Tribal Forest Dwellers Empowerment Scheme**: Under the scheme, NSTFDC provides financial assistance to Scheduled Tribes given land rights under Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. Loan upto 90% of the scheme costing upto Rs. 1 lakh can be provided at rate of interest of 6% p.a.
- Scheme for NGOs/ EVAs: NSTFDC provides loans upto Rs.50,000/- per member and Rs. 5 Lakhs per Self Help Group (SHG) through Non-Governmental Organizations (NGOs)/ Established Voluntary Agencies (EVAs). The interest rate chargeable is 12% p.a. from members of SHGs against which they will get an interest incentive of 4% on timely payment thus making the effective rate of interest to 8%.

## Annexure - III referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2334 for Answer on 14.12.2015.

	Central assistance for po	verty allevia	tion & Indus	trial Developn	nent (Distric	t-Boudh)			
Sl	Name of the scheme for poverty	Plan f	for 2014-15(in	n lakhs)	Plan for 2015-16 (in lakhs)				
No	alleviation & Industrial Development	Central	State	Total	Central	State	Total		
1	Indira Awas Yojana (IAY)	743.40	247.80	991.20	984.38	328.13	1312.50		
2	Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)	1764.18	196.02	1960.20	1469.64	163.29	1632.93		
3	National Rural livelihoods Mission (NRLM)	663.91	0.00	663.91	371.43	0.00	371.43		
4	Mid Day Meal (MDM)	347.4	187.07	534.47	229.5	123.58	353.08		
5	Integrated Child Development Services (ICDS)	776.82	753.57	1530.39	482.20	299.14	781.34		
6	National Food Security Mission	0.00	0.00	0.00	0.00	0.00	0.00		
7	Rajiv Awash Yojana (MOHPUA)	0.00	0.00	0.00	0.00	0.00	0.00		
8	Social Security for unorganised workers including Rastriya Swasthaya Bima Yojana	21.58	0	21.58	16.55	0	16.55		
9	Skill Development Mission	33.35	0	33.35	15.43	0	15.43		
10	National Handloom Development programme	0.00	0.00	0.00	66.36	0.0	66.36		
11	Catalytic development Programme under sericulture	6.15	0.68	6.83	15.46	1.72	17.18		
12	National Mission on Food Processing	0.00	0.00	0.00	0.00	0.00	0.00		
	Central assistance for poverty	alleviation d	& Industrial l	Development (	District Kar	ndhamal)			
Sl	Name of the scheme for poverty	Plan f	for 2014-15(in	n lakhs)	Plan for 2015-16 (in lakhs)				
No	alleviation & Industrial Development	Central	State	Total	Central	State	Total		
1	Indira Awas Yojana (IAY)	1219.21	406.406	1626.00	1219.50	406.500	1626.000		
2	Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)	5109.37	749.00	5858.370	5096.19	250.00	5346.190		
3	National Rural Livelihoods Mission (NRLM)	251.565	83.855	335.420	336.579	106.403	442.982		
4	Skill Development Mission	-	16.268	16.268	-	9.600	9.600		
5	Integrated Child Development Services (ICDS)	6199.77	2956.975	9156.74	6199.768	2956.97	9156.74		

Annexure - IV referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2334 for Answer on 14.12.2015 Tribal Sub Plan (TSP) Outlay/expenditure during Annual Plan 2011-12 to 2015-16

(Rs. Crore)

Sl.	State/U.T	% of ST	Annual Plan 2012-13				Annual Plan 2013-14						Annual Plan 2015-16							
No.		Population	Total State	TSP	%	TSP	%	Total	TSP	%	TSP	%	Total State	TSP	%	Anticipated	%	Total	TSP	%
		(2011	Plan	Outlay	(4 to	Actual	(5 to 7)	State	Outlay	(9 to	Actual	(10 to	Plan	Outlay	(14 to	Outlay	(15 to	State	Outlay	(19 to
		Census)	Outlay		5)	Expen		Plan		10)	Expen	12)	Outlay		15)		<b>17</b> )	Plan		20)
						diture		Outlay			diture							Outlay		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
	Andhra																			ı
1	Pradesh	7.00	48935.00	3591.39	7.34	2241.76		53000.00	3666.60	6.92	2215.40		26672.86	1500.26	5.62	NR		34412.47	1904.48	5.53
2	Assam #	12.45	10500.00	72.46		65.50			82.00		72.55			90.20		NR		15278.01		1
3	Bihar	1.28	28000.00	393.86		281.63		34000.00			434.52			508.80		NR		NR	NR	
4	Chhattisgarh	30.62	23480.00	7356.00	31.33			25250.00					26615.00	9518.57	35.76	NR		NR	NR	
5	Goa	10.23	4700.00	566.42		92.19					187.08		4520.48	328.63	7.27	NR		NR	NR	
6	Gujarat	14.75	51000.00	6682.41	13.10	6471.99	96.85	59000.00	7236.60	12.27	6443.33	89.04	71500.00	9038.54	12.64	7536.10	83.38	79295.00	9690.53	12.22
	Himachal																			ı
7	Pradesh	5.71	3700.00	333.00	9.00	331.71	99.61	4100.00	369.00	9.00	361.28	97.91	4400.00	395.47	8.99	395.47	100.00	4800.00	432.00	9.00
	Jammu &																			ı
8	Kashmir	11.91	7300.00	1254.77					1113.55		NR		NR	NR		NR		NR	NR	I.
9	Jharkhand	26.21	16300.00	8199.40									26250.00	11680.29		NR		NR	NR	
10	Karnataka	6.95	42030.01	2075.00							2480.74	105.35	6559.78	4315.07	65.78	NR			4582.72	
11	Kerala	1.45	14010.00	325.15	2.32	325.15	100.00	17000.00	389.85	2.29	389.85	100.00	20000.00	600.00	3.00	NR		NR	NR	1
	Madhya																			ı
	Pradesh	21.09	28000.00			5930.89		35500.00								NR		NR	NR	
	Maharashtra	9.35	45000.00	4005.00		3273.97					3979.42			4814.92		4090.21	84.95		5170.00	9.40
14	Manipur	35.12	3500.00	1358.53	38.82	1566.90	115.34	3650.00	1376.28	37.71	1280.67	93.05	8671.43	3059.68		NR		NR	NR	
15	Odisha	22.85	18839.17			3809.49		24035.12	5620.11	23.38	5099.56	90.74	37529.28	7884.50	21.01	5869.56	74.44	44150.00	9134.34	20.69
	Rajasthan	13.48	33500.00	4321.19	12.90	3859.15	89.31	40500.00	5193.40	12.82	4809.55	92.61	69820.05	9178.10		NR		71405.78	9886.71	13.85
17	Sikkim	33.80	1877.00	386.66		NR		2060.00	NR		NR		3905.00	NR		NR		NR	NR	1
	Tamil Nadu	1.10	28000.00	349.30	1.25	296.72	84.95	37000.00	489.48	1.32	439.77	89.84	42185.00	572.93		445.85		55100.00		
19	Telangana												26672.36	4559.81		NR		52374.55		
20	Tripura	31.76	2821.21	971.11	34.42	775.73	79.88	3100.78	923.26	29.78	716.83	77.64	2208.78	902.35		NR		2218.58	1841.06	82.98
21	Uttar Pradesh	0.57	57800.00	38.00	0.07	30.26	79.63	69200.00	41.50	0.06	18.69	45.04	113500.00	104.29	0.09	NR		NR	NR	ı
22	Uttarakhand	2.89	8200.00	246.38		142.14	57.69	8500.00	255.00	3.00	177.20	69.49	10600.00	318.00	3.00	NR		NR	354.37	
23	West Bengal	5.80	28000.00	1658.52	5.92	NR		30314.00	2173.14	7.17	2173.14	100.00	46290.35	3136.41	6.78	NR		NR	NR	<u> </u>
	A & N																			ı
24	Islands	7.50	2870.66	293.00		173.04		5467.36	228.79	4.18	355.55	155.40	5821.00	240.00	4.12	175.77	73.24	NR	NR	
25	Daman & Diu	0.06	568.25	50.29	8.85	3.42	6.80	630.05	3.90	0.62	4.95	126.92	2070.07	11.24	0.54	NR		NR	NR	i

Source: NITI Aayog- State Plan Approval letters and TSP documents of the State Govts.

Note: The Govt. of Telangana full scale financial budget commenced from the 2014-15, the details of previous year are inclusive and pertain to the State of Andhra Pradesh.

NR: Not Reported.

# Including ST Autonomous Council (7 Nos. in Annual Plan 2012-13 and 2013-14)